

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 124/2011

Sub: Petition under section 79(1) (f) of the Electricity Act, 2003 read with regulation 26 of Central Electricity Regulatory Commission (Short Term Open Access in inter-State Transmission) Regulations 2008.

Date of hearing : 25.8.2011

Coram : Shri S. Jayaraman. Member
Shri M.Deena Dayalan, Member

Petitioner : Shamanur Sugars Limited.

Respondent : 1.Karnataka Power Transmission Corporation Ltd.
2. Karnataka State Load Despatch Centre

Parties present : Ms. Surbhi Sharma, Advocate for Shamanur Sugars Ltd.
Shri Raghavendra , Advocate for the first respondent.

This petition has been filed by the petitioner seeking a direction that clause (m) introduced as the additional condition in the standing clearance issued by the Respondent No. 2 is contrary to the Central Electricity Regulatory Commission (Short Term Open Access in Inter-State Transmission) Regulations, 2008, and Central Electricity Regulatory Commission (Unscheduled Inter-Change and related matters) Regulations, 2009.

2. Learned counsel of the first respondent submitted that reply to the petition shall be filed during the course of the day.

3. Learned counsel of the petitioner has requested two weeks time to file its rejoinder to the reply of the first respondent. Learned counsel further submitted that the copy of the petition sent to the second respondent by courier has been returned with the remark " party refused". She has requested for some more time to serve a copy of the petition on the second respondent.

4. The Commission allowed the prayer of the learned counsel for the petitioner.

5. The Commission directed the second respondent to file its reply, on affidavit, with an advance copy to the petitioner, on or before 12.9.2010. The rejoinder, if any, may be filed by the petitioner latest by 23.9.2011.

6. The matter shall be listed for hearing on 27.9.2011.

SD/-
(T. Rout)
Joint Chief (Legal)